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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 31st August, 2022.

No.LL(B).28/2017/Pt.I/1. – The Meghalaya Goods and Services Tax (Amendment) Ordinance, 2022 (Ordinance No. 8 of 2022) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 8 OF 2022

Promulgated by the Governor on the 30th August, 2022

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 31st August, 2022.

THE MEGHALAYA GOODS AND SERVICES TAX (AMENDMENT) ORDINANCE, 2022

AN

ORDINANCE

further to amend the Meghalaya Goods and Services Tax, Act 2017 (Act No. 10 of 2017)

Whereas the Legislature of the State of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action to give effect to the provisions of the said Ordinance:

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Seventy-Third Year of the Republic of India, the following Ordinance, namely:-

- Short title and commencement.** 1. (a) This Ordinance may be called the Meghalaya Goods and Services Tax (Amendment) Ordinance, 2022.
- (b) It shall extend to the whole of Meghalaya.
- (c) It shall come into force with effect from a date to be notified in the Official Gazette.
- Amendment of Section 16.** 2. In section 16 of the Meghalaya Goods and Services Tax Act, 2017 (hereinafter referred to as the Principal Act), -
- (a) in sub-section (2), —
- (i) after clause (b), the following clause shall be inserted, namely:—
- "(ba) the details of input tax credit in respect of the said supply communicated to such registered person under section 38 has not been restricted;";
- (ii) in clause (c), the words, figures and letter "or section 43A" shall be omitted;
- (b) in sub-section (4), for the words and figures "due date of furnishing of the return under section 39 for the month of September", the words "thirtieth day of November" shall be substituted.
- Amendment of Section 29.** 3. In section 29 of the principal Act in sub-section (2), —
- (a) in clause (b), for the words "returns for three consecutive tax periods", the words "the return for a financial year beyond three months from the due date of furnishing the said return" shall be substituted;
- (b) in clause (c), for the words "a continuous period of six months", the words "such continuous tax period as may be prescribed" shall be substituted.
- Amendment of Section 34.** 4. In section 34 of the principal Act, in sub-section (2), for the word "September", the words "the thirtieth day of November" shall be substituted.
- Amendment of Section 37.** 5. In Section 37 of the Principal Act,-
- (a) in sub-section (1), —
- (i) after the words "shall furnish, electronically,", the words "subject to such conditions and restrictions and" shall be inserted;
- (ii) for the words "shall be communicated to the recipient of the said supplies within such time and in such manner as may be prescribed", the words "shall, subject to such conditions and restrictions, within such time and in such manner as may be prescribed, be communicated to the recipient of the said supplies" shall be substituted;

- (iii) the first proviso shall be omitted;
- (iv) in the second proviso, for the words "Provided further that", the words "Provided that" shall be substituted;
- (v) in the third proviso, for the words "Provided also that", the words "Provided further that" shall be substituted;
- (b) sub-section (2) shall be omitted;
- (c) in sub-section (3),—
 - (i) the words and figures "and which have remained unmatched under section 42 or section 43" shall be omitted;
 - (ii) in the first proviso, for the words and figures "furnishing of the return under section 39 for the month of September", the words "the thirtieth day of November" shall be substituted;
- (d) after sub-section (3), the following sub-section shall be inserted, namely:—

"(4) A registered person shall not be allowed to furnish the details of outward supplies under sub-section (1) for a tax period, if the details of outward supplies for any of the previous tax periods has not been furnished by him:

Provided that the Government may, on the recommendations of the Council, by notification, subject to such conditions and restrictions as may be specified therein, allow a registered person or a class of registered persons to furnish the details of outward supplies under sub-section (1), even if he has not furnished the details of outward supplies for one or more previous tax periods."

Substitution of new section for Section 38.

6. For section 38 of the principal Act, the following section shall be substituted, namely:—

Communication of details of inward supplies and input tax credit.

- "38. (1) The details of outward supplies furnished by the registered persons under sub-section (1) of section 37 and of such other supplies as may be prescribed, an auto-generated statement containing the details of input tax credit shall be made available electronically to the recipients of such supplies in such form and manner, within such time, and subject to such conditions and restrictions as may be prescribed.
- (2) The auto-generated statement under sub-section (1) shall consist of—
- (a) details of inward supplies in respect of which credit of input tax may be available to the recipient; and
 - (b) details of supplies in respect of which such credit cannot be availed, whether wholly or partly, by the recipient, on account of the details of the said supplies being furnished under sub-section (1) of section 37, —

- (i) by any registered person within such period of taking registration as may be prescribed; or
- (ii) by any registered person, who has defaulted in payment of tax and where such default has continued for such period as may be prescribed; or
- (iii) by any registered person, the output tax payable by whom in accordance with the statement of outward supplies furnished by him under the said sub-section during such period, as may be prescribed, exceeds the output tax paid by him during the said period by such limit as may be prescribed; or
- (iv) by any registered person who, during such period as may be prescribed, has availed credit of input tax of an amount that exceeds the credit that can be availed by him in accordance with clause (a), by such limit as may be prescribed; or
- (v) by any registered person, who has defaulted in discharging his tax liability in accordance with the provisions of subsection (12) of section 49 subject to such conditions and restrictions as may be prescribed; or
- (vi) by such other class of persons as may be prescribed".

Amendment of Section 39.

7. In section 39 of the principal Act, -

- (a) in sub-section (5), for the word "twenty", the word "thirteen" shall be substituted;
- (b) in sub-section (7), for the first proviso, the following proviso shall be substituted, namely: —

"Provided that every registered person furnishing return under the proviso to sub-section (1) shall pay to the Government, in such form and manner, and within such time, as may be prescribed,—

- (a) an amount equal to the tax due taking into account inward and outward supplies of goods or services or both, input tax credit availed, tax payable and such other particulars during a month; or
- (b) in lieu of the amount referred to in clause (a), an amount determined in such manner and subject to such conditions and restrictions as may be prescribed.";
- (c) in sub-section (9), —
 - (i) for the words and figures "Subject to the provisions of sections 37 and 38, if", the word "Where" shall be substituted;
 - (ii) in the proviso, for the words "the due date for furnishing of return for the month of September or second quarter", the words "the thirtieth day of November" shall be substituted;

- (d) in sub-section (10), for the words "has not been furnished by him", the following shall be substituted, namely:—

"or the details of outward supplies under sub-section (1) of section 37 for the said tax period has not been furnished by him:

Provided that the Government may, on the recommendations of the Council, by notification, subject to such conditions and restrictions as may be specified therein, allow a registered person or a class of registered persons to furnish the return, even if he has not furnished the returns for one or more previous tax periods or has not furnished the details of outward supplies under sub-section (1) of section 37 for the said tax period."

Substitution of new section for Section 41.

For section 41 of the principal Act, the following section shall be substituted, namely:—

Availment of input tax credit.

"41. (1) Every registered person shall, subject to such conditions and restrictions as may be prescribed, be entitled to avail the credit of eligible input tax, as self-assessed, in his return and such amount shall be credited to his electronic credit ledger.

- (2) The credit of input tax availed by a registered person under sub-section (1) in respect of such supplies of goods or services or both, the tax payable whereon has not been paid by the supplier, shall be reversed along with applicable interest, by the said person in such manner as may be prescribed:

Provided that where the said supplier makes payment of the tax payable in respect of the aforesaid supplies, the said registered person may re-avail the amount of credit reversed by him in such manner as may be prescribed."

Omission of Section 42, 43 and 43A.

9. Sections 42, 43 and 43A of the principal Act shall be omitted.

Amendment of Section 47.

10. In Section 47 of the Principal Act, in sub-section(1), -

- (a) the words "or inward" shall be omitted;
- (b) the words and figures "or section 38" shall be omitted;
- (c) after the words and figures "section 39 or section 45", the words and figures "or section 52" shall be inserted.

Amendment of Section 48.

11. In section 48 of the principal Act, in sub-section (2), the words and figures", the details of inward supplies under section 38" shall be omitted.

Amendment of Section 49.

12. In section 49 of the principal Act, -

- (a) in sub-section (2), the words, figures and letter "or section 43A" shall be omitted;

(b) in sub-section (4), after the words "subject to such conditions", the words "and restrictions" shall be inserted;

(c) for sub-section (10), the following sub-section shall be substituted, namely:—

"(10) A registered person may, on the common portal, transfer any amount of tax, interest, penalty, fee or any other amount available in the electronic cash ledger under this Act, to the electronic cash ledger for,—

(a) integrated tax, central tax, State tax, Union territory tax or cess; or

(b) integrated tax or state tax of a distinct person as specified in sub-section (4) or, as the case may be, sub-section (5) of section 25.

In such form and manner and subject to such conditions and restrictions as may be prescribed and such transfer shall be deemed to be a refund from the electronic cash ledger under this Act:

Provided that no such transfer under clause (b) shall be allowed if the said registered person has any unpaid liability in his electronic liability register.";

(d) after sub-section (11), the following sub-section shall be inserted, namely:—

"(12) Notwithstanding anything contained in this Act, the Government may, on the recommendations of the Council, subject to such conditions and restrictions, specify such maximum proportion of output tax liability under this Act which may be discharged through the electronic credit ledger by a registered person or a class of registered persons, as may be prescribed".

Amendment of Section 50.

13. (1) In Section 50 of the principal Act, -

(a) in sub-section (1), after the existing proviso, the following proviso shall be inserted:

"Provided further that the State Government shall have and shall be deemed to have the power to amend the notification issued under this sub-section with retrospective effect"

(b) for sub-section (3), the following sub-section shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2017, namely:-

"(3) Where the input tax credit has been wrongly availed and utilized, the registered person shall pay interest on such input tax credit wrongly availed and utilized, at such rate not exceeding twenty-four per cent, as may be notified by the Government, on the

recommendations of the Council, and the interest shall be calculated, in such manner as may be prescribed.

Provided that for the purposes of this sub-section, the State Government shall have and shall be deemed to have the power to amend the notification issued under this sub-section with retrospective effect".

Amendment of Section 52. 14. In section 52 of the principal Act, in sub-section (6), in the proviso, for the words "due date for furnishing of statement for the month of September", the words "thirtieth day of November" shall be substituted.

Amendment of Section 54. 15. In section 54 of the principal Act, -

- (a) in sub-section (1), in the proviso, for the words and figures "the return furnished under Section 39 in such", the words "such form and" shall be substituted;
- (b) in sub-section (2), for the words "six months", the words "two years" shall be substituted;
- (c) in sub-section (10), the words, brackets and figure "under sub-section (3)" shall be omitted;
- (d) after sub-section (14), in clause (2) of the Explanation, after sub-clause (b), the following sub-clause shall be inserted, namely:—
"(ba) in case of zero-rated supply of goods or services or both to a Special Economic Zone developer or a Special Economic Zone unit where a refund of tax paid is available in respect of such supplies themselves, or as the case may be, the inputs or input services used in such supplies, the due date for furnishing of return under section 39 in respect of such supplies;"
- (d) In sub-section (12), the following proviso shall be inserted:
"Provided that for the purposes of sub-section (12), the State Government shall have and shall be deemed to have the power to amend the notification issued under the said sub-section with retrospective effect"

Amendment of Section 56. 16. In section 56,- re-numbered as sub-section (1) of Section 56


- (i) the existing provision shall be numbered as sub-section (1) and
- (ii) after sub-section (1), a new sub-section (2) shall be added as following,-
"(2) For the purposes of sub-section (1), the State Government shall have and shall be deemed to have the power to amend the notification issued under sub-section(1) with retrospective effect".

Amendment of Section 146. 17. In section 146, -

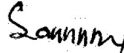
- (i) the existing provision shall be numbered as sub-section (1); and
- (ii) after sub-section (1), a new sub-section (2) shall be added as follows, -

"(2) For the purposes of sub-section (1), the State Government shall have and shall be deemed to have the power to amend the notification issued under sub-section (1) with retrospective effect".

Dated Raj Bhavan,
Shillong, the 30th August, 2022.


SATYA PAL MALIK,
Governor of Meghalaya.

Dated Shillong,
the 31st August, 2022.


S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 31st August, 2022.

No.LL(B).16/2006/169. – The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2022 (Ordinance No. 9 of 2022) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 9 OF 2022

Promulgated by the Governor on the 30th August, 2022

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 31st August, 2022.

**THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT
(AMENDMENT) ORDINANCE, 2022**

AN

ORDINANCE


to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006 (Meghalaya Act No. 4 of 2006).

Whereas, the Legislative Assembly of Meghalaya is not in Session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action.

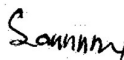
Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Seventy-Third Year of the Republic of India, the following Ordinance, namely:-

- Short title and Commencement.** 1. (1) This Ordinance may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2022.
- (2) It shall come into force at once.
- Amendment of Section 4.** 2. In section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b), the following shall be substituted, namely -
- "(b) to maintain fiscal deficit to an annual limit of 4% of GSDP during Fiscal Year 2022 - 2023".

Dated Raj Bhavan,
Shillong, the 30th August, 2022.


SATYA PAL MALIK,
Governor of Meghalaya.

Dated Shillong,
the 31st August, 2022.


S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.